

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 303**  
**IB)-186(ND)2024**

**IN THE MATTER OF:**

**Devender Kumar Aggarwal**

... **Applicant/Petitioner**

**Under Section: 94 of IBC, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Mohit Chaudhary, Adv. Prakhar Mithal

**For the Respondent** :

**For the Intervener** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Mr. Prakhar Mittal, Ld. Counsel appearing for the Applicant fairly submitted that the provisions of Rules 6(2) of Insolvency and Bankruptcy (application to adjudicating authority for insolvency resolution process for Personal Guarantor to corporate debtor) Rules 2019 has not been complied within full, as the copy of the application has not been made available to the Principal Borrower(Corporate Debtor) qua whom the Applicant is a Personal Guarantor. As prayed by him one week time is granted for compliance of Rule 6(2) of the aforementioned rules.

List on 14.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**